NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 786/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE PARTIES:

Krystal Integrated Services Pvt. Ltd. V/s

City Fresh Retail Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

<u>ORDER</u>

T.C.P. No. 786/I&BC/NCLT/MB/MAH/2017

- 1. None present.
- 2. This is Transfer Petition from the Hon'ble High Court.
- On number of occasions in the past the Petitioner was directed to file requisite Form. Thereafter Form No. 5 was filed on 06.09.2017 in the capacity of Operational Creditor in respect of the Operational debt of Rs. 14,82,828/-
- 4. Since the Form No. 5 was filed beyond the date prescribed under the Notification No. GSR-732(E), therefore, on the last occasion i.e on 12.12.2017 a chance was given to explain the position of law that why the Petition be not treated as abated. Paragraph Nos. 1 to 4 are reproduced below "
- "(1) The Learned Representative of the Petitioner is present.
- (2) On perusal of the record it is noticed that this is Transfer Petition from the Hon'ble High Court, therefore, as per Notification No. GSR-732(E) dated 30.06.2017, the Petitioner was required to submit the requisite Form on or before 15.07.2017, which has not been done by the Petitioner.

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- (3) However, liberty is already given vide 1st Proviso of this Notification by which the Petitioner can file Fresh Petition.
- (4) Hence the Petitioner to explain why this Petition not be considered as "Abated" in view of the aforesaid Notification. To be answered on or before **11.01.2018**."
- 5. When the Matter was called, no one is present.
- 6. As a consequence this Transfer Petition stood "Abated" in terms of the Notification No. GSR-732(E) dated 30.06.2017.
- However, liberty is granted to the Petitioner to file Fresh Petition under the 1st Proviso of the said Notification.
- The Petition is disposed of as "Abated". To be consigned to records.
 Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) 11.01.2018 M.K. SHRAWAT Member (Judicial)

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